

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 157 of 2019 IN
DFR NO. 4298 OF 2018**

Dated: 13th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Punjab State Power Corporation Ltd ...Appellant(s)
Vs.**

**Punjab State Electricity Regulatory Commission
& Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Zehra Khan

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-1

ORDER

IA NO. 157 OF 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 54 days in filing the appeal is condoned. Application is disposed of.

DFR No. 4298 of 2018

Registry is directed to number the appeal and list the matter for admission on **16.04.2019**.

Learned counsel, Mr. Ravi Sharma appeared on behalf of Respondent No.1. Learned counsel for the respondents may file reply on or before 28.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 12.04.2019 with advance copy to the other side.

List the matter on **16.04.2019**.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice Manjula Chellur)
Chairperson